

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "C" : DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER

ITA.No.4960/Del./2017
Assessment Year 2013-2014

The DCIT, Circle-10(1), Room No.238A, C.R. Building, I.P. Estate, New Delhi – 110 002.	vs.	M/s. Gates India Pvt. Ltd., C-434, Defence Colony, New Delhi – 024. PAN AAACA8125F
(Appellant)		(Respondent)

For Revenue :	Shri Vipul Kashyap, Sr. DR
For Assessee :	Ms. Shubhangi Arora, C.A.

Date of Hearing :	31.03.2021
Date of Pronouncement :	31.03.2021

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Revenue has been directed against the Order of the Ld. CIT(A)-4, New Delhi, Dated 11.05.2017, for the A.Y. 2013-2014.

2. Learned Counsel for the Assessee at the outset submitted that assessee has opted to settle the matter in Departmental Appeal in VIVAD SE VISHWAS SCHEME

2020 and Form No.5 Dated 08.12.2020 have also been issued in favour of the assessee. Copy of the same is placed on record. He has, therefore, submitted that Departmental Appeal has now become infructuous.

3. The Ld. D.R. has no objection to the same.

4. Considering the above, it is clear that since Departmental Appeal is settled in VIVAD SE VISHWAS SCHEME, 2020 and tax have been paid by assessee and Form No.5 have already been issued in favour of the assessee, therefore, the Departmental Appeal has become infructuous. The same is accordingly disposed of.

5. In the result, Departmental Appeal disposed of.

Order pronounced in the open Court.

Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 31st March, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'C' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.